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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO.2451/94

New Delhi, this the 5th day of January, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri B.K. Singh, Member (A)

Shri Khem Chand,
s/o late Shri Yadav Dass,
R/o IX/6296, Jain Mandir Gali,
Gandhi Nagar, Delhi-31

,... Applicant

By Advocate: Shri G.R. Matta

Vs.

1. Union of India
through the Secretary,
Govt. of India,
Ministry of Home Affairs,
New Delhi.

2. Government of N.C.T. of Delhi,
through the Chief Secretary,
5, Sham Nath Marg, Delhi.

3. Union Public Service Commission,
through Secretary,
Dholpur House,
Shahjahan Road, New Delhi.

... Respondents

By Advocate: None

O R D E R (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

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The applicant has challenged / notification
of 4th September, 1990 issued by Ministry of Home Affairs
for regular appointment by promotion to DANICS and he
has also challenged the letter dated 10.5.94 circulating
the seniority list of DANICS. The matter is at the
admission stage. The learned counsel for the applicant
Shri G.R. Matta states that he is not pressing this
application at this stage and he may be allowed to
withdraw the application with liberty to file the fresh
one.

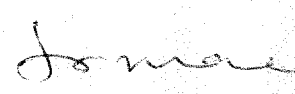
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2. In view of the above facts, the application is allowed to be withdrawn with liberty to the applicant to file fresh application if so advised, subject to law of limitation, according to rules. The application is therefore dismissed as withdrawn.


(B.K. SINGH)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

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